GOVERNMENT OF INDIA INFORMATION AND BROADCASTING LOK SABHA

UNSTARRED QUESTION NO:1667 ANSWERED ON:04.12.2012 MATURE CONTENT ON TV Rana Shri Kadir

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government has any proposal to allow telecast of mature content at late night hours on television channels;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether the Government proposes to amend the existing Law/Act to facilitate telecast of mature content on television; and

(d) if so, the details thereof?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF INFORMATION & BROADCASTING (SHRI MANISH TEWARI)

(a) to (d) There is no proposal to allow telecast of mature content at late night hours on television channels.

Programmes carried in television channels are regulated by the Cable Television Networks (Regulation) Act, 1995 and Rules framed thereunder. Rule 6(1)(o) of the Programme code prescribed under Cable Television Networks Rules 1994 provides that "No programme should be carried in the cable service which is not suitable for unrestricted public exhibition". It has been further explained that the expression "unrestricted public exhibition" shall have the same meaning as assigned to it in the Cinematograph Act, 1952.